

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1058/93

XXXXXX XXXXXXXX XXXXXXXX XXXXXXXX

DATE OF DECISION 6.12.1993

Shri Anil Adhikari Petitioner

Applicant in person Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri P.M.A.Nair Advocate for the Respondent(s)

COHAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri M.R.Kolhatkar, Member (A)

1. ~~whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande

(M.S.DESHPANDE)
VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

DA. NO. 1058/93

(3)

Shri Anil Adhikari

... Applicant

V/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Appearance

Applicant in person

Shri P.M.A.Nair
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.12.1993

(PER: M.S.Deshpande, Vice Chairman)

The only direction that we need make, since the representation dated 1.3.1992 is still pending with the President, is to direct the President to decide the representation within six months from the receipt of a copy of this order. Liberty to the applicant to approach the Tribunal should he feel aggrieved by the decision taken by the President.

2. With this direction the DA. is disposed of.

M.R.Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)


(M.S.DESHPANDE)

VICE CHAIRMAN

mrj.